

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6069/2025
[Arising out of impugned final judgment and order dated 02-01-2025
in CRR No. 6508/2023 passed by the High Court of Judicature at
Allahabad]

DIVYA SINGH & ANR.

Petitioner(s)

VERSUS

VIVEK SINGH SIDDHARTH & ANR.

Respondent(s)

(IA No. 102089/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 17-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Anupam Mishra, AOR
Mr. Harikumar V., Adv.
Mr. Aditya Tewari, Adv.
Mr. Somnath Bhattacharya, Adv.

For Respondent(s) :

Mr. Ajay Kumar Prajapati, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.
Ms. Tulika Mukherjee, AOR (Not present)

UPON hearing the counsel the Court made the following
O R D E R

- 1) Adjournment is sought on the ground of bereavement in the family of the counsel for the respondent.
- 2) As prayed, list after two weeks.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR